

(b) : The number of proposals cleared upto the month of May, 1993 is as under :—

Period	No. of approvals			Total
	Foreign Technology transfer to Indian companies	Foreign Equity participation (investments) in Indian companies	Foreign Technology Transfer-cum-Investments in Indian companies	
Jan. 93 to May, 93	178	61	34	273

(c) : Details of foreign investment proposals from U S A. approved under the automatic approval route by RBI are as under :—

Period	Investment (Rs. crore)
1991	46.2
1992	291.69
1993 (upto June '93)	29.22

#### PRODUCTS UNDER THE ADVANCE LICENSING SCHEME

2042. SHRI BOLLA BULLI RAMAIAH : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have notified input/output norms for 92 products under the advance licensing scheme;

(b) if so, the details thereof and the products which have been covered so far under the above scheme; and

(c) to what extent it has been beneficial to the Government and industry ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED) : (a) and (b) Yes, Sir. Vide Public Notice No. 132 dated 27-5-93 standard input-output norms for 92 products comprising 56 Chemical items, 10 Engineering items, 15 Plastic items, 4 Leather items, 3 Textiles items and 4 Miscellaneous products were notified. Copies of the Public Notice are available in the Library of the Parliament.

(c) Fixation of standard input-output norms quickens the pace of issuance of  
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advance licences for export promotion. It also helps in adoption of uniform rate of imports, wastages, value addition etc. in respect of specified export products thereby reducing the possibility of excessive imports against the same export products.

#### ILLEGAL PURCHASE OF TOBACCO BY TRADERS

2043. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that a huge quantity of FCV tobacco is being purchased outside the auction platforms of Tobacco Board by traders in the States of Andhra Pradesh and Karnataa every year;

(b) whether this illegal purchase of tobacco is being used in cigarette manufacturing to avoid payment of excise duty to the tune of several crore of rupees;

(c) if so, the number of cases registered by Tobacco Board against the traders who indulged in such illegal transactions; and

(d) the action taken or proposed to be taken by the Government in this regard ?

**THE MINISTER OF STATE OF THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED) :** (a) There is no such report that huge quantity of FCV tobacco is being purchased outside the auction platforms, though some cases of this nature have come to the notice of Tobacco Board.

(b) There is no excise duty leviable under the Central Excise Act on raw tobacco.

(c) and (d) During the current year 40 cases of illegal purchases outside the auction platforms have been detected. Show cause notices have been issued to the traders involved. In two cases buyers' authorisations have been suspended.

#### FINANCING OF DEVELOPMENT OF AIRPORTS

2044. **SHRI ANKUSHRAO RAOSAHEB TOPE :** Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Union Government have evolved a scheme of financing development of existing airports with the active co-operation of the State Governments and the Non-resident Indians; and

(b) if so, the details thereof ?

**THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) :** (a) and (b) At a meeting with the Chief Minister and officials of the State Government of Kerala held on 9th July, 1993, it was decided that development of Calicut Airport to handle wide-bodied aircraft would be financed by mobilising the requisite resources from the public including Non-Resident Indians. The funds would be made available to the National Airports Authority as interest-free advance, to be repaid out of the earnings of the airport. The responsibility of providing the requisite funds would be undertaken by a Society to be set up by the State Government.

#### RIGHT TO WORK

2045. **SHRI TEJ NARAYAN SINGH :** Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to incorporate "Right to Work" as fundamental right in the Constitution;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to provide employment to at least one person per family ?

**THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) :** (a) to (c) Given the resource constraints it would not be possible to implement any policy to make "Right to Work" a 'Fundamental Right'. However, the major thrust of the Eighth Five Year Plan is on employment. The employment strategy envisaged in the Eighth Five Year Plan is to achieve near full employment situation by the year 2002.

#### SUSPENSION OF BUSINESS BY FOREIGN BANKS

2046. **SHRI MULLAPPALLY RAMACHANDRAN :**

**SHRI SURENDRA PAL PATHAK :**

Will the Minister of FINANCE be pleased to state :

(a) whether some of the foreign banks operating in India have informed the Reserve Bank of India for suspension of their business after the unearthing of the share scam; and

(b) if so, the details thereof ?

**THE MINISTER OF STATE OF THE MINISTRY OF FINANCE AND MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) :** (a) Reserve Bank of India have reported that none of the foreign banks operating in India have indicated any plan to suspend business in India.

(b) Does not arise.